

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.995/2019

Dated Tuesday, the 26th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Dinkar Kumar, IFS,

S/o Late B.D.Sah,

Chief Conservator of Forests,

Tirunelveli Circle, Tirunelveli.Applicant

By Advocate M/s. M. Ravi

Vs

1.Union of India,
rep by the Secretary to Govt. Of India,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhavan, Ali Ganj, Jorbagh Road,
New Delhi, Delhi 110003.

2.Government of Tamil Nadu,
Rep by the Principal Secretary to Government,
Environment and Forest Department,
Secretariat, Chennai 600009.Respondents

By Advocates Mr. K. Rajendran (R1)

Mr. V. Kadirvelu (R2)

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

When the matter is called, learned counsel for the applicant is not present. He was not present on the earlier occasions also. Learned counsel for the respondent is present. It seems that even copy of the OA is not provided to the respondents' counsel as directed earlier. Though the matter is posted under the caption "For Dismissal", neither the applicant nor the counsel for the applicant is present which shows that the applicant is not interested in prosecuting the case.

2. Accordingly, OA is dismissed for default.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

26.11.2019